

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Appeal No.C/68/2009

(Arising out of Order-in-Original No. 10/2008 dt. 27.11.2008 by the Commissioner of Customs (Airport), Chennai).

Sujath Ali

Appellant

Vs.

Commissioner of Customs (Airport),
Chennai

Respondent

Appearance

None
for the Appellant

Shri B. Balamurugan, AC (AR)
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi C.S. Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: 11.08.2017

FINAL ORDER NO. 41651/2017

Per Bench

Learned AR Shri B. Balamurugan, AC, appeared for the respondent – Revenue. Neither anybody appeared on behalf of the appellant – assessee nor any adjournment application filed. It shows that appellant – assessee is not interested to pursue the appeal.

(Signature)

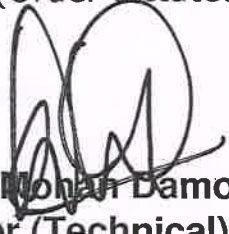


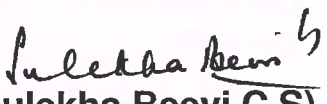
(Signature)

2. It may mention that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellant.

(Order dictated and pronounced in the open court)


(Madhu Monan Damodhar)
Member (Technical)


(Sulekha Beevi C.S)
Member (Judicial)

gs



प्रमाणित प्रति / Certified True Copy
18/9
सहायक पंजीकार / Asst. Registrar
शानाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकारम / (CESTAT)
चेन्नै / Chennai